

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3774
ANSWERED ON:19.04.2010
NON-PAYMENT OF FUNDS UNDER NFFWP
Kashyap Shri Virender;Thakur Shri Anurag Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry had allocated 3758 metric tonne foodgrains on 17th May, 2005 under the National Food For Work Programme (NFFWP) for the Chamba district of Himachal Pradesh according to which the State issued foodgrain coupons of Rs. 92.08 lacs to the workers which were not honoured by the Government because the sanctioning of foodgrains was reduced later on and as such the Government has still to pay Rs. 92.08 lacs to the State which has not been paid till date;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which the said payment is likely to be made by the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a) to (c): Under National Food For Work Programme (NFFWP), wages to the workers were paid in the form of Cash and foodgrains. Para 2.2 of NFFWP guidelines, however, provide that in case of inadequate availability of foodgrains, wages may be paid in cash.

In 2005-06, the Ministry of Rural Development had allocated 3758 metric tonne foodgrain for Chamba district under NFFWP. Due to inadequate supply of foodgrains by FCI, the foodgrain allocation was reduced accordingly. NFFWP was subsumed in NREGA with effect from 2.2.2006. The Ministry vide letter dated 10.9.2009 has clarified to the State Government that if certain works were sanctioned and completed before 2.2.2006 and payment of wages is pending on account of merger of NFFWP with NREGA and consequent non-availability of funds under NFFWP, the State Secretary concerned may authorize the District programme Coordinator to make payment of outstanding wages for such works from NREGA budget after verification of works and satisfaction that the claims are genuine and only permissible works were taken up.